

By e-mail/ Spl. Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-34/1999/800/A

From :- Smti. Kanchan Newar,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Shri Manwar Ali,
Presiding Officer, Labour Court,
Dibrugarh.

Dated Guwahati, the 14th August, 2018.

Sub:- Earned Leave with Headquarter Leave Permission.

Ref:- Your letter No. LCD.11A/2018/241 dtd. 10.08.2018

Sir,

With reference to the above, I am directed to inform you that your prayer to convert your Casual Leave for three days on 07.08.2018, 08.08.2018 and 09.08.2018 into Earned Leave along with Station Leave permission, has been granted/~~rejected~~, subject to Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati.

The District and Sessions Judge, Dibrugarh will remain in-charge of your Court and Office in your absence.

Yours faithfully,


JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-28/1996/480/A, dated 14.8.18

Copy to:

The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information and necessary action.


JT. REGISTRAR (VIGILANCE)